

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-706/ND/2020

IN THE MATTER OF:

M/s. Flywheel Logistics Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s. Okaya Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the IRP/RP

:Mr. Manohar Malik, Advocate.

For the Respondent/ Corporate-debtor

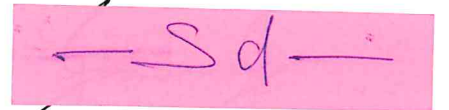
:Mr. Sarthak Nayar, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the IRP/RP as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the IRP/RP has submitted that dues have been paid by the Corporate-debtor and CoC has consented for withdrawal of the matter. The Learned Counsel for the IRP is directed to move an appropriate application regarding the withdrawal of the matter. Let this matter be listed on 21.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**